

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4733

ANSWERED ON:04.05.2012

PROTECTION OFFICER UNDER PROTECTION OF WOMEN AND CHILDREN ACT

Jeyadural Shri S. R.;Jindal Shri Naveen;Kodikunnil Shri Suresh;Mahato Shri Narahari;Roy Shri Nripendra Nath

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has to appoint Protection Officers under the Protection of Women from Domestic Violence Act, 2005 as per the number of Police Stations existing in the country;
- (b) if so, the details thereof indicating the number of Protection Officers appointed under the said Act, State-wise alongwith the mechanism in place to monitor their appointments.;
- (c) whether some State Governments are yet to appoint the said Officers;
- (d) if so, the details thereof and the reasons therefor, State-wise; and
- (e) the corrective measures taken in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) Under Section 8(1) of the Protection of Women from Domestic Violence Act (PWDVA), 2005, the State Governments are required to appoint such numbers of Protection Officer in each district as they may consider necessary.
- (b) All the State Governments and UT Administrations have appointed Protection Officers. A Statement showing the number of Protection Officers appointed, State-wise, is at Annex.

State Governments/UT Administrations are responsible for implementation of the PWDVA, 2005. However, the Central Government reviews its implementation with States/UTs from time to time and advises them as may be required after such review.

- (c): No, Madam.
- (d) & (e): Does not arise.